

Note :— 1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Division Benches.

2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.

3. All matters would be listed as per roster. Tied up and part-heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.

4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

SITTING OF BENCHES OF PATNA HIGH COURT FROM 22nd April, 2019

DIVISION BENCHES

1. Hon'ble The Chief Justice &
Hon'ble Justice Smt. Anjana Mishra

I. CWJC –Group-6- Relating to PIL (Up to 2017)
II. CWJC- Group-7 Relating to Validity of Acts , Rules & Regulations etc. (up to 2016)
III. CWJC- Group-10 - Relating to Judicial Service
IV. CWJC- Group-- 11— CAT Matters - Orders, Admission & Hearing.
V. CWJC - Group-23--Company Appeal (D.B.)
VI. Group-30--LPA (up to 2014 & From 2018) Orders, Admission & Hearing.
VII. Cr. WJC- Group-53- Including Habeas corpus (D.B.) – Orders, Admission & Hearing.
VIII. Civil Review (D.B.) —Orders, Admission & Hearing
IX. MJC- (D.B.) Contempt- Orders, Admission & Hearing.
X. Original Criminal Misc.(D.B.)
XI. Referred matters civil and criminal –Orders, Admission & Hearing
XII. Specially Assigned Matters

2. Hon'ble Mr. Justice Jyoti Saran &
Hon'ble Mr. Justice Anjani Kumar Sharan

I. CWJC –Group-6- Relating to PIL (From 2018)
II. CWJC- Group-7 Relating to Validity of Acts , Rules & Regulations etc. (From 2017)
III. CWJC-Group-8- Relating to All Direct and Indirect Taxation etc.
IV. CWJC-Group-9- State Taxation Matters, M.V. (Taxation) /M. A. (Taxation)— Orders , Admission & Hearing
V. Group-30-LPA (2015-2017)-Orders, Admission & Hearing
VI. Group 32(ii)--(State Taxation Matters)--Orders, Admission & Hearing
VII. Group- 34- Commercial Appellate Division Matter - Orders, Admission & Hearing
VIII. CWJC-Group-36--Supreme Court Appeal
IX. Civil writ Petition arising from orders of Commercial Courts and Commercial Divisions.
X. MJC- (D.B.)— Orders, Admission & Hearing
XI. Second Appeal (D.B.)--Orders, Admission & Hearing
XII. Any other civil D.B. matters not assigned to any other D.B.
XIII. Specially Assigned Matters

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| 3. Hon'ble Mr. Justice Rakesh Kumar & Hon'ble Mr. Justice Anil Kumar Sinha | I. Criminal Appeals (D.B.)--Group- 41 (Custody matters)-Orders, Orders On Petitions & Hearing
II. Death Reference--Group- 55—Hearing
III. Group- 53--Cr. WJC (D.B.)-- B.C.C. Act— Orders, Admission & Hearing.
IV. Specially Assigned Matters |
| 4. Hon'ble Mr. Justice Dinesh Kumar Singh & Hon'ble Mr. Justice Prabhat Kumar Singh | I. Group 32 (i) --(Family Court Matters)
II. Group 32(iii) M.A. (D.B.) (other than family court & Tax Matters
III. Group-56 – Govt. Appeal (D.B.)
IV. Any other criminal (D.B.) matters not assigned to any other D.B.
--Orders, Admission & Hearing.
V. Specially Assigned Matters |
| 5. Hon'ble Mr. Justice Hemant Kumar Srivastava & Hon'ble Mr. Justice Partha Sarthy | I. Cr. Appeal (D.B.)--Group- 41-- Orders, Orders on Petitions & Admission
II. Cr. Appeal (D.B.)--Group- 41 --- Hearing (Other than Custody matters)
III. Cr. Appeal (D.B.)-Group- 41- Hearing (above 10 years old)
IV. Specially Assigned Matters |

CIVIL & CRIMINAL SINGLE BENCHES

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| 1. Hon'ble The Chief Justice (Friday) -AT 2.15 P.M | I. Request case – (Group – 35)
II. Specially Assigned Matters |
| 2. Hon'ble Mr. Justice Shivaji Pandey | I. CWJC- Group-13 Service Matters (up to 2013) Orders , Admission & Hearing
II. CWJC- Group- 20 (Industrial Law)- Orders , Admission & Hearing
III. Specially Assigned Matters |
| 3. Hon'ble Mr. Justice Ashwani Kumar Singh | I. Group -2 -C. Misc. -Orders, Admission & Hearing
II. Group- 54 -Cr. WJC (S.J.)- Orders, Admission & Hearing
III. Specially Assigned Matters |
| 4. Hon'ble Mr. Justice Vikash Jain | I. Group -1 -Certificate Appeal
II. Group -3 -Civil Ref.
III. Group -19 -Election Matters
IV. Group — 24 to 27 -Company Matters — Orders, Admission & Hearing
V. Group -31 -Matrimonial Ref.
VI. Group-33 –MJC-- Orders, Admission & Hearing
VII. Group -38 -Test Case
VIII. Group -39 -Test Suit
IX. Group -61- Original Cr. Misc. (Company Matters Related) — Orders, Admission & Hearing
X. Specially Assigned Matters |
| 5. Hon'ble Mr. Justice Ahsanuddin Amanullah | I. Group – 45 - Quashing (Up to 2016) --Orders, Admission & Hearing.
II. Specially Assigned Matters |

6. Hon'ble Mr. Justice Aditya Kumar Trivedi
- I. Group – 42 -Cr. Appeal- Cr. Appeal- Women & Children related matters
 - II. Group – 43 – Cr. Appeal (S.J.)- Except Bail matters arising from SC/ST (P) Act.
 - III. Group – 44 -Cr. Appeal U/S 341 Cr. PC.
--Orders, Admission & Hearing.
 - IV. Group – 45 - Quashing (2017)
--Orders, Admission & Hearing.
 - V. Specially Assigned Matters
7. Hon'ble Mr. Justice Rajendra Kumar Mishra
- I. Group – 46 -Criminal Misc.-- A/Bail
 - II. Group – 52 – Cr. Rev. (up to 2015)
 - III. Group – 57 Govt. Appeal (S.J.)
 - IV. Group – 59 SLA
Orders, Admission & Hearing
 - V. Specially Assigned Matters
8. Hon'ble Mr. Justice Chakradhari Sharan Singh
- I. Group- 17- -Land Related -Order, Admission & Hearing
 - II. Specially Assigned Matters
9. Hon'ble Mr. Justice Prabhat Kumar Jha
- I. Group-36 -Supreme Court Appeal
 - II. Group-37 -Second Appeal
 - III. Group-40 -Title Suit--Orders, Admission & Hearing.
 - IV. Specially Assigned Matters
10. Hon'ble Justice Smt. Anjana Mishra
Friday (At 2.15 P.M.)
- I. Specially Assigned Matters + Tied up matters
11. Hon'ble Mr. Justice Ashutosh Kumar
- I. CWJC- Group-13 Service Matters -other than Education Service- (From 2017)
-- Orders, Admission & Hearing
 - II. Specially Assigned Matters
12. Hon'ble Justice Smt. Nilu Agrawal
- I. CWJC — Group —15 -Retirement benefit
-- Orders, Admission & Hearing
 - II. Specially Assigned Matters
13. Hon'ble Mr. Justice Sudhir Singh
- I. Group – 46 -Criminal Misc.-- R/Bail
 - II. Group – 52 -Cr. Revision- (2019)
-- Orders, Admission & Hearing
 - III. Specially Assigned Matters
14. Hon'ble Mr. Justice Birendra Kumar
- I. Group – 46 -Criminal Misc.-- R/Bail
 - II. Group – 52 -Cr. Revision- (2018)
-- Orders, Admission & Hearing
 - III. Specially Assigned Matters
15. Hon'ble Mr. Justice Arvind Srivastava
- I. Group-43 - Cr. Appeal (S.J.)- relating to A/Bail arising from SC/ST (P) Act.
 - II. Group – 45 - Quashing (2018)
--Orders, Admission & Hearing.
 - III. Group – 46 -Criminal Misc.-- A/Bail
 - IV. Specially Assigned Matters
16. Hon'ble Mr. Justice Vinod Kumar Sinha
- I. Group – 46 -Criminal Misc.-- A/Bail
 - II. Group- 49 -Transfer
 - III. Group- 50 – others
 - IV. Group- 51 – Criminal Reference
 - V. Group – 52- Cr. Rev- (2016 to 2017)
--Orders, Admission & Hearing.
 - VI. Specially Assigned Matters

17. Hon'ble Mr. Justice Sanjay Priya
 I. Group-21 -Environment related
 -- Orders, Admission & Hearing
 II. Group – 29 -F.A. -Orders & Hearing.
 III. Specially Assigned Matters
18. Hon'ble Mr. Justice Dr. Anil Kumar Upadhyay
 I. Group- 22- -Miscellaneous- Orders, Admission & Hearing
 II. Specially Assigned Matters
19. Hon'ble Mr. Justice Rajeev Ranjan Prasad
 I. Group-16 -Trade & Commerce
 II. Group-18 -Matters arising out of municipal Act,
 panchayat Act, Co-operative Societies Act including
 Election matters (except education service)
 -- Orders, Admission & Hearing
 III. Specially Assigned Matters
20. Hon'ble Mr. Justice S. Kumar
 I. Group- 5 -Civil Revision--Orders, Admission & Hearing.
 II. Group- 32 –Misc. Appeal
 III. Specially Assigned Matters
21. Hon'ble Mr. Justice Madhuresh Prasad
 I. Group-13 Service Matters -other than
 Education Service- (2014, 2015 & 2016)
 II. Specially Assigned Matters
22. Hon'ble Mr. Justice Mohit Kumar Shah
 I. Group – 12 -Education Matters-
 II. Group – 14 -Education Service--Orders, Admission &
 Hearing
 III. Specially Assigned Matters
23. Hon'ble Mr. Justice Prakash Chandra Jaiswal
 I. Group-43 -Cr. Appeal (S.J.)- relating to R/Bail arising
 from SC/ST (P) Act.
 II. Group – 45 - Quashing (2019)
 --Orders, Admission & Hearing.
 III. Group – 46 -Criminal Misc.-- A/Bail
 IV. Specially Assigned Matters

Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.